

[Sh. P.J. Kurien]

was a motion,—I would like to go on record—a move from this side for placing the papers about the Airbus A-320 deal on the Table. It was motion under Rule 184. There are only three or four days of the sitting of the House. I would like to mention it.

MR. CHAIRMAN: You are free to take it up in the Business Advisory Committee.

PROF. P.J. KURIEN: I would like to mention that since a discussion was not considered necessary it was not included. But I would request the Government that those papers should be laid on the Table of the House.

MR. CHAIRMAN: The question is:

“That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on the 23rd May, 1990.”

*The Motion was adopted*

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Mr. Chairman, Sir, I have a submission to make. In the Business Advisory Committee's Report, it has been mentioned that the Discussion under Rule 193 on the statement made by the Minister of Home Affairs regarding the Kashmir matter will be concluded by 4 p.m. and it was the understanding that the House would sit up to 8 p.m. to complete the four Bills between 4 p.m. and 8 p.m. That was the understanding. The time was allotted accordingly. (*Interruptions*) It was agreed accordingly yesterday. If your leaders agree and if you do not agree, then there is no need for the Business Advisory Committee.. (*Interruptions*) Sir, during the last two or three days, none of the Government business has been taken up; not a single Bill has been discussed. Therefore, I request that at least one or two Bills be taken up before the Discussion under Rule 193 starts. (*Interruptions*) Alright, you fix the time

for the Discussion under Rule 193. How much time will you allot? When will we take up the Bill? How long will we sit?

MR. CHAIRMAN: You can raise it after Matters under Rule 377.

When the Discussion under Rule 193 is taken up, you can raise it.

Now, Matters under Rule 377.

16.08 hrs.

#### MATTERS UNDER RULE 377

[*English*]

- (I) **Need to bring Visakhapatnam, Vizianagaram and Srikakulam districts under South Central Railway Division, Hyderabad**

SHRIMATI UMA GAJAPATHI RAJU (Visakhapatnam): The districts of Visakhapatnam, Vizianagaram and Srikakulam (Andhra Pradesh) come under the South-Eastern Railway Division. With the result) the residents of these districts are compelled to go to Bhubaneswar (Orissa) for their interview and recruitment formalities in the Railways, as the Board headquarters is located there. There is a long standing demand from the people of these districts to attach these districts to the South Central Railway Division, instead, whose headquarter is at Hyderabad in Andhra Pradesh. This will streamline railway functioning and benefit the residents of area as well. The Government may please look into the Matter.

[*Translation*]

- (II) **Need to declare Dharchula and Munslari areas in district Pithoragarh of Uttar Pradesh as Tribal areas**

SHRI HARISH RAWAT (Almora): Mr. Chairman, Sir, I want to raise the following